

CENTRAL ADMINISTRATIVE TRIBUNAL

ERNAKULAM BENCH

O.A. NO. 75 OF 2000.

Friday this the 21st day of January 2000.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON,BLE MR. J.L. NEGI, ADMINISTRATIVE MEMBER

K. Raghavan,
Sorting Assistant,
Head Record Office,
R.M.S. 'EK' Division,
Kochi-11.

Applicant

(By Advocate Shri K. Karthikeya Panicker)

Vs.

1. Union of India represented by the
Secretary, Government of India,
Department of Posts, New Delhi.

2. The Senior Superintendent,
R.M.S. 'EK' Division, Kochi-11.

3. The Director of Postal Services,
Southern Region, Trivandrum.

Respondents

(By Advocate Shri Govind K. Bharathan, SCGSC)

The application having been heard on 21st January 2000
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

This application is directed against an order dated 31.12.99 by which the applicant has been compulsorily retired from service as a penalty was imposed on him after holding departmental disciplinary proceedings against him for some alleged misconduct. Counsel for respondents submits that the applicant has not exhausted the departmental remedy available to him and therefore, the application being premature, is to be rejected.

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2. Learned counsel for the applicant states that the applicant would be filing an appeal and the 3rd respondent be directed to dispose of the same at the earliest. We hope that the 3rd respondent will, if an appeal is filed by the applicant, consider it and pass appropriate orders without undue delay.

3. With the above observations the application is disposed of. No costs.

Dated the 21st January 2000.



J.L. NEGI
ADMINISTRATIVE MEMBER



A.V. HARIDASAN
VICE CHAIRMAN

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